

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.59/2016
RT CP (CAA) NO.83/Chd/Pb/2017**

In the matter of:

Sections 391 - 394 of the Companies Act, 1956

AND

In the matter of:

A Scheme of Arrangement between:

Lakshya Forum for Competitions Pvt. Ltd. ...Applicant/Transferor Company

AND

Lakshya Educare Pvt. Limited ...Transferee Company

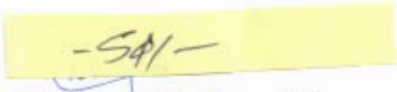
Present: Mr. Anand Chhibbar, Senior Advocate with
Mr. Vivek Sethi and Mr. Gaurav Mankotia,
Advocates for applicant-companies.
Mr. D.K. Singh, Official Liquidator, Chandigarh.

The petitioners have filed application seeking to amend the prayer clause relating to the Registrar of Companies. Learned Senior Counsel for petitioners submits that in compliance with the order dated 17.04.2017 the petitioners have filed affidavit of Authorised Representative of the Transferor-Company Mr. Ravindra Garg clarifying the discrepancy with regard to the long term borrowing of ₹245 lacs. This application contains amended Company Petition with fresh index which is stated to a correct index in compliance with the order dated 17.04.2017. The prayer is also made to place on record copy of audited Balance Sheet of the Transferor-Company for the year ending 31.03.2016, Annexure P-8 and order dated 04.05.2016 of the Hon'ble Bombay High Court, in respect of the Transferee-Company sanctioning the 'Scheme'.

Q. upm

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Copies of the same have been supplied to the Official Liquidator. Prayer for amendment is allowed and the amended petition be taken on record. The report of the Official Liquidator and the Regional Director have already been filed. List the matter for arguments on 13.07.2017.


(Justice R.P. Nagrath)
Member(Judicial)

May 30, 2017
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